

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

OA./21/107/2016
Dated: 04/10/2018

BETWEEN:

G. Shambhu ,
S/o. Ganapathy,
Aged about 72 years,
Retd. Senior Loco Inspector and now
R/o. Flat No.410, Devi Gardens,
Street No.8, Habsiguda, Hyderabad.

..... Applicant

AND

1. Union of India rep. by
The General Manager,
South Central Railway,
Rail Nilayam,
Secunderabad.
2. The Chief Personnel Officer,
Rail Nilayam,
S.C. Railway, Secunderabad.
3. The Divisional Railway Manager,
South Central Railway,
Secunderabad Division,
S.C. Railway, Secunderabad.

..... Respondents

Counsel for the Applicant : Mr. K. Venkateswara Rao, Advocate
Counsel for the Respondents : Mrs. A.P. Lakshmi, SC for Rlys.

CORAM

Hon'ble Mr. B.V. Sudhakar, Admin. Member
Hon'ble Mr. Swarup Kumar Mishra, Judicial Member

ORAL ORDER
{Per Hon'ble Mr. B.V. Sudhakar, Admin. Member}

Heard learned counsel for the applicant.

2. Mrs. A.P. Lakshmi, learned Standing Counsel for the Respondents present.

3. This is about sanction of 55% add on allowance to the running staff in the Respondents Organisation. The matter was adjudicated in different judicial forums and is now awaiting judgment of the Hon'ble Supreme Court in SLP. No.4758/16 in WP 2937/2007. The issue was also brought before this Tribunal in OA.622/2016 dated 26.04.2018 wherein it was ordered to consider re-fixation of the pay of the applicants on par with the applicants before this Tribunal in OA.511/2011 making it is clear that the order is subject to the result of SLP. No.4758/2016 in WPC.No.2937/2007 in RP. No.377/2015 dated 09.10.2015 pending before Hon'ble Apex Court and shall be implemented only after a final decision is taken by the Hon'ble Apex Court in the said SLP.

4. Learned counsel for the applicant is seeking a similar order in respect of the applicant in the present OA. This Tribunal disposes of the OA directing the Respondents to consider re-fixation as requested by the applicant after the issue is disposed of by the Hon'ble Supreme Court in the SLP cited supra. Accordingly, the OA is disposed of. No order as to costs.

(SWARUP KUMAR MISHRA)
JUDL MEMBER

(B.V.SUDHAKAR)
ADMN. MEMBER

Dated the 04th October, 2018
(Dictated in the Open Court)

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